

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No.2744/2017

New Delhi this the 18<sup>th</sup> day of August, 2017

**HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

1. Indian Railways S&T Maintainers' Union  
Through its General Secretary  
Alok Chandra Prakash  
S/o Shri Om Prakash  
Aged about 39 years  
Group: C  
Department: Railway  
Designation: Technician-Signal  
Nature of grievance: not fixing their hours of work  
and period of rest  
Its Central Office:  
House No.16, Kotia Vihar  
Phase-1, Nr. Bijender Farm House  
Nangloi Najafgarh Road,  
Nangloi, Delhi-110041
  
2. Ragharendra Narayan  
S/o Shri Umesh Prasad Singh  
Aged about 37 years,  
Group: C  
Department: Railway  
Designation: SM-II  
Nature of grievance: not fixing their hours of work  
and period of rest  
R/o House-P, Block-144  
Sector-IV, Pushp Vihar,  
M.B. Road, New Delhi-17.
  
3. Navin Kumar  
S/o Late Birendra Prasad  
Aged about 31 years  
Group: C  
Department: Railway

Designation: Technician-I (Signal/MIK)  
Nature of grievance: not fixing their hours of work  
and period of rest  
R/o. Village Bhatu Bigha  
P.O. & P.S. Ekangea Sarai  
Distt. Nalanda (Bihar)  
PIN-801301

4. Mehboob  
S/o Sh. Umarbhai Sandhi  
Aged about 51 years  
Group: C  
Department: Railway  
Designation: ESM/I  
Nature of grievance: not fixing their hours of work  
and period of rest  
R/o. 95, Nutan Nagar,  
Beside Mansoor Society  
Padhriya, Anand (East)-388001  
Gujarat.
5. Ajay Shankar  
S/o Late Shri Chandra Shekhar Prasad  
Aged about 31 years  
Group: C  
Department: Railway  
Designation: Technician-Signal  
Nature of grievance: not fixing their hours of work  
and period of rest  
R/o. Rly. Qtr. No. 160/A,  
Kalibari Colony, Jhaljhalia,  
Maida, West Bengal-732102.

-Applicants

(By Advocate: Mrs. Rani Chhabra )

### **Versus**

1. Union of India through Secretary,  
Ministry of Railways,  
Rail Bhawan, New Delhi.
2. The Railway Board  
Through its Chairmen,  
Rail Bhawan, New Delhi.

3. The Director General (S&T),  
Rail Bhawan, New Delhi.

-Respondents

### **ORDER (ORAL)**

Inter alia, it is contended that despite repeated representations, the respondents have neither adhered to the guidelines nor redressed the grievances of the applicants as per rules.

2. It is stated by the learned counsel for the applicant that the respondents may be issued a time bound direction to decide the applicants representations. According to the nature of this direction, there is no necessity to issue notice to the respondents. At this juncture, the OA is disposed of with a direction to the respondent no.3 to consider the representations of the applicants dated 01.07.2017, 13.10.2015, 22.06.2016, 04.11.2015, 03.12.2015, 27.09.2016 & 28.10.2016 and decide the same within two months from the date of receipt of a certified copy of this order. The applicants may also, if so desire, submit a supplementary representation to the respondents within 15 days from today. Such consideration shall be without any prejudice to any contention on limitation, delay or latches.

3. Needless to mention here that this direction may not be construed as my opinion on the merits of this matter.

**(Uday Kumar Varma)  
Member (A)**

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